

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 54

**CP No. 35/Chd/Hry/2022
Under Section 241, CA 2013**

In the matter of:-

Harsh Gupta

...Petitioner

Vs.

Etex Healthcare Pvt. Ltd.

...Respondent

Present: Mr. Deepak Jaglan, Advocate, Proxy counsel for Mr. Ashish Chaudhary, Advocate for the Petitioner.
Mr. Vishav Bharti Gupta, Advocate for the Respondent Nos. 1 and 2.

Affidavit of service has been filed by learned counsel for the petitioner vide Diary No. 00622/1 dated 14.03.2023. The same is taken on record. Learned counsel for the respondent is directed to file the reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. It is made clear that if none appears on behalf of learned counsel for Respondent No. 3 to 5 on the next date of hearing, then ex parte proceedings can be taken against them. Rejoinder, thereto, if any be filed within two weeks with a copy in advance to the counsel opposite. List on 13.10.2023.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

August 22, 2023
PKA

Sd/-

**(Harnam Singh Thakur)
Member (Judicial)**